

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MA 847/95 in OA 976/92

DATE OF ORDER : 31-10-96

Between :-

N.Sridhar

... Applicant

And

1. The Union of India rep. by its Secretary, Defence of India, New Delhi.
2. The Scientific Advisor to Raksha Mantri, New Delhi.
3. The Director, DRDL Hyderabad, Kanchanbagh, Hyderabad.
4. Sri Rajeswar Rao
5. Sri M.Satyana~~ra~~rayana

... Respondents

-- -- --

Counsel for the Applicant : Shri V.H.R.R.Swamy

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CCSC

-- -- --

CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Justice Shri M.G.Chaudhari, VC).

-- -- --

Counsel for the applicant absent. Request for
behalf adjournment on his/made by Shri P.Naveen Rao rejected. The OA
was dismissed for default ^{as} on 3 consecutive dates. The counsel
for the applicant ~~remain~~ ^{was} absent. The order of dismissal was passed
on 7-3-95. The reason stated in the present application is that
the counsel for the applicant carried the impression that the

- 2 -

court may automatically adjourn the case till S.L.P. stated to be pending was disposed of. ~~and therefore that consequently it is stated that on 6-3-95~~ and 7-3-95 the counsel was engaged in the High Court. None of these grounds ~~are~~ is tenable. The application is rejected. No order as to costs.

R. Rangarajan

(R.RANGARAJAN)
Member (A)

M.G.CHAUDHARI

(M.G.CHAUDHARI)
Vice-Chairman

Dated: 31st October, 1996.

Dictated in Open Court.

av1/

*Amritra 31/10/96
Deputy Registrar*

M.A.847/95.

To

1. The Secretary, Union of India,
Defence of India, New Delhi.
2. The Scientific Advisor to Raksha Mantri,
New Delhi.
3. The Director, DRDL, Hyderabad, Kanchanbagh,
Hyderabad.
4. One copy to Mr. M.H.R.R. Swamy, Advocate, CAT.Hyd.
5. One copy to Mr. N.R. Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One sparecopy.

pvm.

9/11/96

(61)

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

R. Ranga Rao
THE HON'BLE MR. ~~H. RAJENDRA~~ PRASAD:M(A)

Dated: 31- 10-1996

ORDER / JUGMENT

M.A/R.A./C.L. No. 847/95

in

O.A.No. 976/92

T.A.No. (w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

